CRL.OP(C)2/2015
With CRL.OP(C)1/2015

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

29.04.2015

Mr. SP Mahanta, learned senior counsel assisted by Mrs. NG Shylla, learned counsel, appears for contemnor.

Heard and order reserved.

List for order tomorrow (30.04.2015). Contemnor who is present in Court does not deny the statement published in Shillong Times dated 18.04.2015. It is submitted on his behalf by Mr. Mahanta, learned senior counsel, that the contemnor comes from a remote area and did not anticipate the consequence to follow. He has also tendered unconditional apology. We have perused the reply to show cause with unconditional apology filed on behalf of the contemnor. The apology does not seem to be wholly unconditional, and moreover looking to the background of the case in WA as well as another contempt referred to by learned Single Judge (Hon'ble Mr. S.R. Sen, J) which is also pending before the Division Bench and which inter alia, contains very serious allegations of open defiance and challenge to the impugned order passed by learned Single Judge and further that the Majesty of Law as well as the dignity of this Court, has suffered irreparable damage on that count, we reject the apology and take the contemnor in custody with directions to produce him for Medical Checkup, and then to lodge him in jail. He shall be produced in Court tomorrow at the time of pronouncement of order.

JUDGE CHIEF JUSTICE

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Crl Appeal No. 3 of 2011

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

29.04.2015

Mr R Deb Nath, learned CGC, appears for the appellants.

Mr SP Mahanta, learned senior counsel, represents the respondents.

The matter to remain part heard. List on 05.05.2015.

JUDGE CHIEF JUSTICE

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MC(WA) No. 12/2015

BEFORE
THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE
And HON'BLE MR JUSTICE T NANDAKUMAR SINGH

29.04.2015

Mr. N. Mozika, learned counsel, appears for the applicants.

Mr. HG Baruah, learned counsel, represents the respondent.

Learned counsel for Union of India, Mr. N. Mozika prays for time on the ground that he has just been engaged as a counsel in this matter, thus he is granted 2 (two) weeks' time to prepare and argue the matter.

List the matter on 13.05.2015.

JUDGE **CHIEF JUSTICE**

Sylvana

MC(WA) No. 33/2015
In W.A. No. 2/2015

BEFORE
THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE
And HON'BLE MR JUSTICE T NANDAKUMAR SINGH

29.04.2015

Mr. P. Nongbri, learned counsel, appears for the applicant.

Mr. R. Kharsyad, learned counsel, represents the respondent.

Misc. Application is filed for impleadment of the applicant as one of the respondents in WA No. 2/2015. Learned counsel for respondents does not have any objection if the applicant is impleaded as respondent in the Writ Appeal. Thus, Misc. Application is allowed and disposed of.

JUDGE **CHIEF JUSTICE**

Sylvana

W.A. No. 2/2015

BEFORE
THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE
And HON'BLE MR JUSTICE T NANDAKUMAR SINGH

29.04.2015

Mr. R. Kharsyad, learned counsel, represents the appellant.

Mr. P. Nongbri, learned counsel, appears for the respondents.

In view of the order passed today in MC(WA) No. 33/2015, the respondent, JHADC is allowed to be impleaded as respondent No. 8 in this writ appeal.

List this matter on 13.05.201.

JUDGE **CHIEF JUSTICE**

Sylvana

WA No. 15/2015
In WP(C) No. 84/2012

BEFORE
THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE
And HON'BLE MR JUSTICE T NANDAKUMAR SINGH

29.04.2015

Ms. S. Thapa, learned counsel, appears for the appellant.

Mr. S.Sen Gupta, learned GA, represents the State respondents.

Learned counsel for the appellant states that steps towards service of notice have already been taken.

List the matter with service on 06.05.2015.

JUDGE **CHIEF JUSTICE**

Sylvana

WA No. 42/2014
In WP(C) No. 235/2010

BEFORE
THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE
And HON'BLE MR JUSTICE T NANDAKUMAR SINGH

29.04.2015

Mr. K.Khan, Addl. Sr. GA, appears for the appellant.

Mr. BK Deb Roy, learned counsel, represents the respondents No. 1 - 39.

Vide letter dated 26.03.2014, from Government of India, Ministry of Home Affairs, North East Division, has sent a letter to the government of Meghalaya asking to submit the information as required to decide the Citizenship issue of the respondents. Learned counsel for the appellant states that the Certificate of Citizenship has already been issued by the Deputy Commissioner, Kamrup, being the competent authority, but the original copy has not been produced for enrolment of respondents in the Electoral Roll.

Shri. B.K. Deb Roy, learned counsel for the respondents, prays for and is granted a week's time to implead the Deputy Commissioner, Kamrup, Assam as a party.

List the matter on 06.05.2015.

JUDGE **CHIEF JUSTICE**

Sylvana